

ACT No. XII OF 1927.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
8th September, 1927.)

An Act to repeal certain enactments.

WHEREAS it is expedient that certain enactments specified in the Schedule which are spent or have otherwise become unnecessary, or have ceased to be in force otherwise than by express specific repeal, should be expressly and specifically repealed;

It is hereby enacted as follows:—

1. This Act may be called the Repealing Act, 1927. Short title;
2. The enactments specified in the Schedule are hereby repealed to the extent mentioned in the fourth column thereof. Repeal of certain enactments.
3. The repeal by this Act of any enactment shall not affect any Act or Regulation in which such enactment has been applied, incorporated or referred to; Savings.

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office, or appointment, notwithstanding that the same respectively may have been in any manner affirmed, recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE SCHEDULE.

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Repealing.

[ACT XII

THE SCHEDULE.

(See section 2.)

Year.	No.	Short title.	Extent of Repeal.
<i>Acts of the Governor General in Council.</i>			
1871	XXIII	The Pensions Act, 1871 .	So much of the Schedule as relates to Bengal Regulation I of 1804.
1872	I	The Indian Evidence Act, 1872.	So much of the Schedule as relates to Acts— XV of 1852. XIX of 1853. II of 1855. XXV of 1861.
1874	XIV	The Scheduled Districts Act, 1874.	All entries in the Second Schedule except those relating to Act XXXVII of 1855 and Act X of 1857.
1874	XV	The Laws Local Extent Act, 1874.	So much of the First Schedule as relates to Acts— XXVI of 1836. XIX of 1841. XX of 1847. XXX of 1852. VI of 1864. XXI of 1865. V of 1866. XV of 1869. I of 1870. So much of the Second Schedule as relates to Acts— IX of 1846. XXI of 1855. VIII of 1856. XXVIII of 1860, and to Madras Regulation V of 1816. In the Third Schedule, in the entry against Bombay Regulation II of 1827 the words "sections 47 to 54 (inclusive) and section 56 (pleaders)".
1882	XV	The Presidency Small Cause Courts Act, 1882.	So much of the First Schedule as relates to Act X of 1877.
1891	XII	The Amending Act, 1891 .	So much of the Second Schedule as relates to Acts— I of 1859. X of 1865. V of 1881. XIV of 1883.

1897.

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*Repealing.*THE SCHEDULE—*contd.*

Year.	No.	Short title.	Extent of Repeal.
<i>Acts of the Governor General in Council— contd.</i>			
1897	V	The Amending Act, 1897 .	So much of the Third Schedule as relates to Acts— XXXIII of 1850, and XIX of 1871.
1897	XIV	The Indian Short Titles Act, 1897.	So much of the Schedule as relates to Acts— XIX of 1841. XXVII of 1841. XX of 1847. XXVII of 1857. XXXIV of 1858. XXXV of 1858. XXXVI of 1858. XLVII of 1860. VI of 1864. XVII of 1864. XXI of 1865. I of 1870. II of 1877. I of 1884. XV of 1885. XVIII of 1886. VI of 1887. X of 1888. II of 1890. XIX of 1890. VII of 1894. III of 1896. VII of 1896.
1898	XIII	The Burma Laws Act, 1898.	In sub-section (1) of section 1, the word " and " and sub-section (2) of the same section. So much of the First Schedule as relates to Acts— XX of 1847. XXX of 1852. XXXV of 1858. XXXVI of 1858. XVI of 1863. VI of 1864. X of 1865. XXI of 1865. III of 1867. V of 1869. XV of 1869. XX of 1869. XXIII of 1870. II of 1874. V of 1875. XI of 1876. II of 1877.

1898

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Repealing.

[ACT XII

THE SCHEDULE—*contd.*

Year.	No.	Short title.	Extent of Repeal.
<i>Acts of the Governor General in Council—contd.</i>			
1898	XIII	The Burma Laws Act, 1898— <i>contd.</i>	<p>So much of the First Schedule as relates to Acts—</p> <p>XI of 1877, XV of 1877, I of 1879, III of 1879, XI of 1879, XX of 1879, XXI of 1879, V of 1881, VI of 1882, XII of 1882, XIV of 1882, XVIII of 1882, XX of 1882, VI of 1884, XVI of 1884, II of 1886, XII of 1886, XIII of 1886, XIII of 1887, XX of 1887, V of 1888, VI of 1889, XI of 1889, XIII of 1889, V of 1893, IX of 1895, XII of 1895, XII of 1896, IX of 1897, XII of 1897, II of 1898.</p> <p>So much of the Third Schedule as relates to—</p> <p>Act XVIII of 1882, Act XXII of 1883, Reg. V of 1887, Reg. I of 1896.</p> <p>So much of the Fourth Schedule as relates to—</p> <p>Act III of 1892, Act XI of 1894, Act XVIII of 1895, Reg. I of 1891, Reg. IV of 1894.</p>
1899	XIII	The Glanders and Farey Act, 1899.	In sub-section (I) of section 2 the words "either generally or in respect of any local area."

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*Repealing.*THE SCHEDULE—*contd.*

Year.	No.	Short title.	Extent of Repeal.
<i>Acts of the Governor General in Council—contd.</i>			
1901	XI	The Amending Act, 1901 .	In the First Schedule— In Part I— the entries relating to Madras Regulations VII of 1808 and V of 1816. In Part II— the entries relating to Acts— XXI of 1855. XXVII of 1857. XXX of 1865. In Part III— the entries relating to— Mad. Act 8 of 1865. " " 5 of 1866. " " 2 of 1871. " " 7 of 1871. " " 3 of 1886. " " 3 of 1890. " " 1 of 1892. " " 2 of 1898. " " 1 of 1899. " " 3 of 1900.
1900	X	The Indian Census Act, 1900.	The whole.
1903	I	The Amending Act, 1903 .	In Part II of the First Schedule, the entry relating to Act VII of 1876.
1910	XVI	The Indian Census Act, 1910.	The whole.
1911	II	The Indian Patents and Designs Act, 1911.	Section 80.
1911	VIII	The Indian Army Act, 1911.	Section 127 and Schedule.
1911	X	The Prevention of Sedi- tious Meetings Act, 1911.	Section 9.
1913	II	The Official Trustees Act, 1913.	Section 33 and Schedule.
1913	III	The Administrator Gene- ral's Act, 1913.	Section 60 and Schedule.

THE SCHEDULE—*contd.*

Year.	No.	Short title.	Extent of Repeal.
<i>Acts of the Governor General in Council—contd.</i>			
1914	III	The Indian Copyright Act, 1914.	Section 15 and the Second Schedule.
1914	IV	The Decentralization Act, 1914.	In Part I of the Schedule, the entries relating to— Act II of 1896. Act VI of 1900. Act VIII of 1901. Act XVI of 1903.
1914	VIII	The Indian Motor Vehicles Act, 1914.	Section 19 and Schedule.
1914	IX	The Local Authorities Loans Act, 1914.	Section 9 and Schedule II.
1914	X	The Repealing and Amending Act, 1914.	Sections 3 and 4. The Second Schedule.
1914	XVII	The Second Repealing and Amending Act, 1914.	Sections 3 and 4. The Second Schedule.
1915	I	The Emergency Legislation Continuance Act, 1915.	The whole.
1915	VI	The Indian Patents and Designs (Temporary Rules) Act, 1915.	The whole.
1915	XI	The Repealing and Amending Act, 1915.	Sections 3 and 4. The Second Schedule.
1915	XIV	The Enemy Trading Act, 1915.	The whole.
1916	III	The Foreigners' (Trial by Court-martial) Act, 1916.	The whole.
1916	IV	The Indian Tariff (Amendment) Act, 1916.	Section 5 and Schedule II.
1916	X	The Enemy Trading Act, 1916.	The whole.

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*Repealing.*THE SCHEDULE—*contd.*

Year.	No.	Short title.	Extent of Repeal.
<i>Acts of the Governor General in Council—contd.</i>			
1916	XI	The Import and Export of Goods Act, 1916.	The whole.
1916	XIV	The Indian Bills of Exchange Act, 1916.	The whole.
1917	I	The Inland Steam-vessels Act, 1917.	Section 75 and Schedule II.
1917	V	The Destruction of Records Act, 1917.	Section 6 and the Schedule.
1917	IX	The Indian Bills of Exchange (Amendment) Act, 1917.	The whole.
1917	XXII	The Gold (Import) Act, 1917.	The whole.
1917	XXIV	The Repealing and Amending Act, 1917.	Sections 3 and 4. The Second Schedule.
1918	XI	The Indian Army (Amendment) Act, 1918.	Section 26 and the Schedule.
1918	XIV	The Gold Coinage Act, 1918.	The whole.
1918	XV	The Enemy Trading Orders (Validation) Act, 1918.	The whole.
1918	XVII	The Indian Non-ferrous Metal Industry Act, 1918.	The whole.
1919	III	The Motor Spirit (Duties) Amendment Act, 1919.	The whole.
1919	XII	The Poisons Act, 1919.	Section 10
1919	XVIII	The Repealing and Amending Act, 1919.	Sections 3 and 4 and the Second Schedule.
1920	IV	The Indian Census Act, 1920.	The whole.
1920	V	The Provincial Insolvency Act, 1920.	In section 69, the words "by the Court" where they occur for the second time. In Schedule I, the entry relating to section 69. Sub-section (1) of section 83 and Schedule III.

1920

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THE SCHEDULE—*contd.*

Year.	No.	Short title.	Extent of Repeal.
<i>Acts of the Governor General in Council—consold.</i>			
1920	X	The Indian Securities Act, 1920.	Section 25.
1920	XX	The Indian Army (Suspension of Sentences) Act, 1920.	Section 10.
1920	XXVIII	The Indian Patents and Designs (Temporary Rules) Amendment Act, 1920.	The whole.
1920	XXX	The Rouble Note Act, 1920.	The whole.
1920	XXXI	The Repealing and Amending Act, 1920.	Sections 3 and 4.
			So much of the First Schedule as relates to Act XVII of 1914.
			The Second Schedule.
1920	XXXVI	The Indian Coinage (Amendment) Act, 1920.	The whole.
1920	XXXVII	The Indian Army (Amendment) Act, 1920.	Section 10.
1920	XXXVIII	The Devolution Act, 1920.	In the First Schedule, the entries relating to— Act XIII of 1879. " XIV of 1891. " II of 1896. " VI of 1900. " VIII of 1901. " XVI of 1903. Regulation V of 1892. Regulation I of 1896. Bengal Act III of 1899. U. P. Act II of 1901. U. P. Act III of 1906.
			Section 3 and the Second Schedule.
1920	XLVII	The Imperial Bank of India Act, 1920.	Section 34 and Schedule III.
1920	XLIX	The Auxiliary Force Act, 1920.	Section 36 and Schedule II.

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*Repealing.*THE SCHEDULE—*contd.*

Year.	No.	Short title.	Extent of Repeal.
<i>Acts of the Indian Legislature.</i>			
1921	IV	The Import and Export of Goods (Amendment) Act, 1921.	The whole.
1921	XI	The Indian Works of Defence (Amendment) Act, 1921.	Section 4.
1921	XVI	The Indian Penal Code (Amendment) Act, 1921.	Section 4.
1921	XVII	The Cattle-trespass (Amendment) Act, 1921.	Section 3.
1922	II	The Indian Factories (Amendment) Act, 1922.	Section 33 and Schedule II. Sub-section (3) of section 14.
1922	IV	The Special Laws Repeal Act, 1922.	The whole.
1922	V	The Indian Criminal Law Amendment Repealing Act, 1922.	The whole.
1922	VII	The Indian Emigration Act, 1922.	Section 33.
1922	XI	The Indian Income-tax Act, 1922.	Section 68 and the Schedule.
1922	XII	The Indian Finance Act, 1922.	Sub-section (3) of section 1. Sub-section (2) of section 3. Sections 4, 7 and 8. Schedules II and III.
1923	IV	The Indian Mines Act, 1923.	Section 50 and Schedule.
1923	V	The Indian Boilers Act, 1923.	Section 35 and Schedule.
1923	VI	The Cantonments (House-Accommodation) Act, 1923.	Section 39 and Schedule.
1923	XI	The Repealing and Amending Act, 1923.	Sections 3 and 4 and the Second Schedule.
1923	XII	The Criminal Law Amendment Act, 1923.	Sections 4, 8, 10, 20 and 26.
1923	XVIII	The Code of Criminal Procedure (Amendment) Act, 1923.	Sections 129 and 163.
1923	XIX	The Indian Official Secrets Act, 1923.	Section 16.

THE SCHEDULE—*contd.*

Year.	No.	Short title.	Extent of Repeal.
<i>Acts of the Indian Legislature—contd.</i>			
1923	XXI	The Indian Merchant Shipping Act, 1923.	Section 296 and Schedule V.
1923	XXVIII	The Indigo Cess (Repealing) Act, 1923.	The whole.
1923	XXXVII	The Code of Criminal Procedure (Second Amendment) Act, 1923.	Section 6.
1924	II	The Cantonnments Act, 1924.	Section 292 and Schedule VI.
1924	IV	The Central Board of Revenue Act, 1924.	In the Schedule, the entry relating to Act II of 1896.
1924	VI	The Criminal Tribes Act, 1924.	Section 30 and the Second Schedule.
1924	VII	The Repealing and Amending Act, 1924.	Sections 3, 4 and the Second Schedule.
1924	VIII	The Sea-Customs (Amendment) Act, 1924.	The whole.
1925	III	The Workmen's Breach of Contract (Repealing) Act, 1925.	The whole.
1925	IV	The Indian Soldiers (Litigation) Act, 1925.	Section 15.
1925	XIII	The Indian Finance Act, 1925.	Sub-section (3) of section 1. Sections 2, 4, 6 and 7. Schedules II and III.
1925	XIV	The Indian Tariff (Amendment) Act, 1925.	In the Schedule, entries Nos. 12, 13, 14 and 23.
1925	XIX	The Provident Funds Act, 1925.	Section 10 and Schedule.
1925	XXVII	The Opium (Amendment) Act, 1925.	Section 4.
1925	XXXVI	The Indian Ports (Amendment) Act, 1925.	Sub-section (2) of section 2.
1925	XXXVII	The Repealing and Amending Act, 1925.	Sections 3 and 4 and the Second Schedule.
1925	XXXIX	The Indian Succession Act, 1925.	Section 392 and Schedule IX.
1926	II	The Code of Criminal Procedure (Amendment) Act, 1926.	Section 2.

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*Repealing.*THE SCHEDULE—*contd.*

Year.	No.	Short title.	Extent of Repeal.
<i>Acts of the Indian Legislature—concltd.</i>			
1926	IV	The Guardians and Wards (Amendment) Act, 1926.	Sections 4 and 5.
1926	VII	The Indian Naturalization Act, 1926.	Section 15 and Schedule.
1926	VIII	The Steel Industry (Amendment) Act, 1926.	The whole.
1926	XIX	The Indian Finance Act, 1926.	Sub-section (3) of section 1. Sections 2 and 4. Section 3. Section 5.
1926	XXI	The Legal Practitioners (Fees) Act, 1926.	Section 6.
1926	XXII	The Code of Civil Procedure (Second Amendment) Act, 1926.	Section 3.
1926	XXX	The Negotiable Instruments (Interest) Act, 1926.	Section 3.
1926	XXXIX	The Provincial Insolvency (Amendment) Act, 1926.	Section 7.
1927	III	The Steel Industry (Protection) Act, 1927.	Section 4.
1927	X	The Repealing and Amending Act, 1927.	Sections 3 and 4 and the Second Schedule.
<i>Acts made by the Governor General under section 67B of the Government of India Act.</i>			
1923	...	The Indian Finance Act, 1923.	Sub-section (5) of section 1. Sections 4 and 6. Section 5 Schedules II and III.
1924	...	The Indian Finance Act, 1924.	Sub-section (3) of section 1. Sections 4, 5 and 6. Schedules II and III.
<i>Regulations.</i>			
1877	III	The Ajmere Laws Regulation, 1877.	Section 2 and Schedule I.

THE SCHEDULE—*contd.*

Year.	No.	Short title.	Extent of Repeal.
<i>Regulations—contd.</i>			
1887	X	The Upper Burma Stamps and Limitation Regulation, 1887.	In sub-section (2) of section 1, the word "and"; and sub-section (3) of the same section.
1889	III	The Upper Burma Land and Revenue Regulation, 1889.	Section 2.
1893	IX	The Ajmere Amending Regulation, 1893.	In sub-section (2) of section 1, the word "and"; and sub-section (3) of the same section.
1895	IV	The Ajmere Village Sanitation Regulation, 1895.	In sub-section (2) of section 1, the word "and"; and sub-section (3) of the same section.
1896	V	The Chin Hills Regulation, 1896.	So much of the Schedule as relates to Regulation V of 1895.
1898	III	The Upper Burma Land and Revenue Regulation (1889) Amendment Regulation, 1893.	In sub-section (2) of section 1, the word "and"; and sub-section (3) of the same section. Section 4.
1900	II	The Hazara (Upper Tanawal) Regulation, 1900.	In sub-section (1) of section 1, the word "and"; and sub-section (2) of the same section.
1901	IV	The Frontier Murderous Outrages Regulation, 1901.	In sub-section (1) of section 1, the word "and"; and sub-section (2) of the same section. Section 16.
1901	VII	The North-West Frontier Province Law and Justice Regulation, 1901.	Sub-section (3) of section 1. Section 5 and Schedule III.
1903	II	The Peshawar Canals (Amendment) Regulation, 1903.	The whole.
1908	III	The Southal Parganas Settlement (Amendment) Regulation, 1908.	Sections 3 and 6.
1909	II	The North-West Frontier Province Law and Justice (Amendment) Regulation, 1909.	The whole.

1927.]

*Repealing.*THE SCHEDULE—*contd.*

Year.	No.	Short title.	Extent of Repeal.
<i>Regulations—contd.</i>			
1910	III	The Aden Arms (Sea-traffic) Regulation, 1910.	Section 14.
1910	IV	The Sonthal Parganas Rural Police Regulation, 1910.	Section 26
1911	III	The Hazara Forest Regulation, 1911.	Section 58.
1911	IV	The Coorg Land and Revenue (Amendment) Regulation, 1911.	Section 3.
1913	II	The British Baluchistan Laws Regulation, 1913.	Section 6 and Schedule II. So much of Schedule I as relates to— Act XXX of 1852. Act X of 1865. Act XXI of 1865. Act XX of 1869. Act II of 1874. Act XI of 1879. Act V of 1881. Act VI of 1882. Act XV of 1889. Act XII of 1895. Act IV of 1900. Act VII of 1901. Act I of 1904. Act III of 1907.
1913	III	The Angul Laws Regulation, 1913.	Section 75. In the Schedule, the entries relating to— Bengal Regulation X of 1804. Act XI of 1857. Act II of 1874. Act V of 1881. Act IX of 1897. Act II of 1910.

1914

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THE SCHEDULE—*contd.*

Year.	No.	Short title.	Extent of Repeal.
<i>Regulations—contd.</i>			
1914	II	The Ajmere Repealing and Amending Regulation, 1914.	In section 1, the words "Repealing and". Sub-section (2) of section 2. Part II of the Schedule.
1915	I	The Excise Regulation, 1915.	Section 70 and Schedule.
1916	I	The Arakan Hill District Laws Regulation, 1916.	So much of Schedule I as relates to— Act XXX of 1852. Act XII of 1882. Act VI of 1884. Act II of 1836. Act XV of 1889. Act XII of 1896. Act II of 1910. Section 15 and Schedule II.
1920	III	The Coorg Noxious Weeds (Repealing) Regulation, 1920.	The whole.
1922	II	The Kachin Hill Tribes (Amendment) Regulation, 1922.	The whole.
1922	III	The Chin Hills (Amendment) Regulation, 1922.	The whole.
1923	I	The Arakan Hill District Laws (Amendment) Regulation, 1923.	Sub-section (2) of section 1. Section 3.
1923	III	The North-West Frontier Province Law and Justice (Amendment) Regulation, 1923.	The whole.
1924	I	The North-West Frontier Pre-emption (Repealing) Regulation, 1924.	The whole.
1925	I	The Burma (Frontier Districts) Criminal Justice Regulation, 1925.	Section 4.

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Repealing.

THE SCHEDULE—*concl'd.*

Year.	No.	Short title.	Extent of Repeal.
<i>Regulations—concl'd.</i>			
1926	I	The Laccadive Islands and Minicoy (Amendment) Regulation, 1926.	Sections 3 and 5.
1926	IV	The North-West Frontier Province Law and Justice (Amendment) Regulation, 1926.	Sub-section (1) of section 5.
1926	IX	The Ajmer Courts Regulation, 1926.	Section 30 and Schedule.